

आयकर अपीलिय अधिकरण, “सी” न्यायपीठ, चेन्नई
IN THE INCOME-TAX APPELLATE TRIBUNAL ‘C’ BENCH, CHENNAI
श्री अब्राहम पी. जॉर्ज, लेखा सदस्य एवं श्री धुव्वुरु आर.एल रेड्डी, न्यायिक सदस्य के समक्ष
Before Shri Abraham P. George, Accountant Member &
Shri Duvvuru RL Reddy, Judicial Member

आयकर अपील सं./I.T.A.No.1024/Chny/2018
निर्धारण वर्ष/Assessment Year:2007-2008

M/s. Ferdous Estates Private Limited,
No. 26/17, Santhome High Road,
Mylapore, Chennai 600 004.

Vs. The Income Tax Officer,
Company Ward 2,
Chennai.

[PAN:AAACF6710F]

(अपीलार्थी /Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से / Appellant by : None
प्रत्यर्थी की ओर से/Respondent by : Shri Clement Ramesh Kumar, Addl. CIT
सुनवाई की तारीख/ Date of hearing : 27.08.2018
घोषणा की तारीख /Date of Pronouncement : 12.10.2018

आदेश /O R D E R

PER DUVVURU RL REDDY, JUDICIAL MEMBER:

This appeal filed by the assessee is directed against the order of the Id. Commissioner of Income Tax (Appeals) 6, Chennai dated 29.12.2017 relevant to the assessment year 2007-08.

2. Various defects noticed by the Registry in the appeal filed by the assessee was duly notified in the defect memo served on the assessee vide RPAD on record. However, at the time of hearing on 27.08.2018, the Bench has noticed that the assessee has not rectified the defects. Therefore, the

appeal filed by the assessee is not maintainable. Accordingly, the appeal filed by the assessee is dismissed.

3. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on the 12th October, 2018 at Chennai.

Sd/-
(ABRAHAM P. GEORGE)
ACCOUNTANT MEMBER

Sd/-
(DUVVURU RL REDDY)
JUDICIAL MEMBER

Chennai, Dated, the 12.10.2018

Vm/-

आदेश की प्रतिलिपि अग्रेषित/Copy to: 1. अपीलार्थी/Appellant, 2. प्रत्यर्थी/Respondent, 3. आयकर आयुक्त (अपील)/CIT(A), 4. आयकर आयुक्त/CIT, 5. विभागीय प्रतिनिधि/DR & 6. गार्ड फाईल/GF.